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O.A.Nos. 643 & 644 of 2023

O.A.Nos. 643 & 644 of 2023
in
C.S.(Comm Div) No. 183 of 2023

P.T.ASHA, J.

From the records it is seen that similar suits have been filed by other parties and in a connected matter in O.A.Nos.365 to 367 of 2023 in C.S.(Comm Div) No.98 of 2023 and O.A.Nos.417 to 419 of 2023 in C.S.Nos. 109 of 2023, this Court had directed interim injunction would be granted on condition that the plaintiff / applicant to pay 4% for every download and usage with effect from 20.06.2023. This arrangement is without prejudice to the rights of the respondents to question the same at the time of hearing of the interim application.

2. The respondents shall raise an invoice based on the information furnished by the applicants within a period of one (1) week and the applicants shall pay the amount within a period of three (3) working days from the date on which the invoice was raised by the



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respondents.

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3. This is only an interim arrangement without prejudice to the rights of both the parties. This interim arrangement shall commence from 20.06.2023.

4. Mr. G. Balasubramaniam for M/s. Leela and Company takes notice for the respondents and seeks time to file counter / vacate injunction application.

5. Post the matter on 14.08.2023.

18.07.2023

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